

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 179/MP/2023

- Subject : Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulations 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter-alia* seeking a declaration/ direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.3.2023 to 16.6.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
- Date of Hearing : **22.8.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Petitioner : Tata Power Company Limited (TPCL).
- Respondent : Gujarat Urja Vikas Nigam Limited (GUVNL) and 8 Ors.
- Parties Present : Shri Sanjay Sen, Sr. Advocate, TPCL
Shri Samprati Singh, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri M. G.Ramachandran, Sr. Advocate, GUVNL, PSPCL & HPPC
Ms. Pallavi Saigal, Advocate, PSPCL & HPPC
Shri Shubham Arya, Advocate, PSPCL & HPPC
Shri Tushar Mathur, Advocate, MSEDCL
Shri Amal Nair, Advocate, Rajasthan Discoms
Shri Anand K. Ganesan, Advocate, Rajasthan Discoms
Ms. Shivani Verma, Advocate, Rajasthan Discoms
Shri Aneesh Bajaj, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Ms. Swapna Seshadri, Advocate, GUVNL

Record of Proceedings

Since the order on the interim prayers of the Petitioner in the matter (which was reserved on 8.5.2024) could not be issued prior to Members of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. The learned senior counsel for both sides submitted that while the matter, on the aspect of interim reliefs of the Petitioner, has been extensively argued, the

Commission may fix the matter for an oral hearing for the parties to recapitulate their submissions.

3. The learned senior counsel for Respondent Nos. 1, 2, 7 & 8 also requested that Petition No.85/MP/2022 and Ors., wherein the Respondents have raised certain counter-claim against the Petitioner herein, may also be listed along with the present Petition. The learned senior counsel for the Petitioner, however, strongly opposed the said request and submitted that the said matters are, as such, not connected with the present case and unlike the present case, the said cases have not been already argued by the parties. In response, the learned senior counsel for the Respondents clarified that the Respondents are not requesting for tagging of the said cases with the present but merely their listing on the same day.

4. Considering the submissions made by the learned senior counsels and learned counsels for the parties, the Commission directed to list the matter for hearing on **10.9.2024**. The Commission also directed to list Petition No. 85/MP/2022 and Ors., on the same day without tagging them together.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)